

uary, 1974 together with an explanatory note

(3) Two statement (Hindi and English versions) showing reasons for delay in laying the above Notifications

(4) Two statement (Hindi and English versions) explaining the reasons for not laying the Hindi versions of the Notifications

[Placed in Library. See No LT-9601/75]

FERTILIZER AMENDMENT ORDERS, 1975

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI ANNASHEB P SHINDE) I beg to lay on the Table

A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act 1955 —

(1) The Fertilizer (Control) Amendment Order 1975, published in Notification No GSR, 203(E) in Gazette of India dated the 16th April 1975

(2) The Fertiliser (Movement Control) (Second Amendment) Order, 1975 published in Notification No GSR 207(E) in Gazette of India dated the 18th April, 1975

(3) The Fertiliser (Movement Control) (Second Amendment) Order, 1975 published in Notification No GSR 208(E) in Gazette of India dated the 19th April, 1975

[Placed in Library See No LT-9602/75]

ANNUAL REPORT OF TAMIL NADU AGRO INDUSTRIES CORPORATION LTD, MADRAS FOR 1972-73

THE DEPUTY MINISTER IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI PRABHUDAS PATEL): I beg to lay on the Table

A copy of the Annual Report (Hindi and English versions) of the Tamil Nadu Agro Industries Corporation Limited, Madras for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956 [Placed in Library. See No LT-9680/75]

GUJARAT GOVERNMENT ORDERS UNDER GUJARAT VACANT LANDS IN URBAN AREAS (PROHIBITION AND ALIENATION ACT, 1972 AND NOTIFICATIONS UNDER GUJARAT SLUM AREAS) (IMPROVEMENT, CLEARANCE AND REDEVELOPMENT) ACT, 1973

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI DALBIR SINGH) I beg to lay on the Table

(a) A copy each of the following Gujarat Government Orders under sub-section (4) of section 7 of the Gujarat Vacant Lands in Urban Areas (Prohibition of Alienation) Act, 1972 read with clause (c) (iii) of the Proclamation dated the 9th February, 1974, issued by the President in relation to the State of Gujarat.—

(1) Order No VCT-2074/45749-V dated 1st April 1975 in the case of Shri Haribhai Nathubhai Desai of Kabilpur, Taluka Navsari in the district of Bulsar

(2) Order No VCT.1474/155087-V dated 1st April 1975 in the case of Asha Cooperative Housing Society, Ahmedabad

(3) Order No VCT-2474 67280-V dated 3rd April 1975 in the case of Sardar Patel Cooperative Housing Society Ltd, Boriavi Taluka Anand in the district of Kaira

(4) Order No VCT-1474/83708-V dated 4th April 1975 in the case of Jayalaxmi Cooperative Housing Society, Ahmedabad.

[Shri Dalbir Singh]

- (5) Order No. VCT.2474/93102-V dated 8th April, 1975 in the case of Dr. V. V. Desai of Nadiad, Taluka Nadiad in the district of Kaira.
- (8) Order No. VCT-1774/127886-V dated 11th April 1975 in the case of Smt. Sharde Raje Gackwar of Baroda.
- (7) Order No. VCT/SR/90-91/74 dated 16th April 1975 in the case of Shri Nathubhai Keshavbhai Patel, Director of Kadodra Paper Industries Private Ltd., Kadodra, District Surat.
- (8) Order No. VCT/SR/94/74 dated 16th April 1975 in the case of Shri Rajni Kanj Chhotalal Gandhi, Chief Promoter, Trupti Industrial Cooperative Service Society, Surat.
- (9) Order No. Land/2/C/652 dated 7th April 1975 in the case of Shri Girnar Pesticides Pvt. Ltd., Dolatpara, Taluka Junagadh District Junagadh
- (10) Order No. CH/VCT/RC.6/75 dated 8th April 1975 in the case of Shri Nathubhai Vasajibhai Desai and Others of Bulsar.
- (11) Order No. LND/VCT/SR-WS-1012 dated 18th April 1975 in the case of Shri Maheshkumar Dhansukhlal Munshi, Partner of Broach Rubber Industries Broach.
- (12) Order No. Land/VCT/74 dated 2nd April 1975 in the case of Shri Ramkrishnawala Industries, Limdi, Taluka Limdi in the District of Surendranagar
- (13) Order No. VCT-WS/1464/75 dated 18th April 1975 in the case of Shri Govindbhai Khimabhai Makwana of Dudhrej Taluka Wadhwan in the district of Surendranagar.
- (14) Order No. VCT/SR/218/7(3) dated 5th April 1975 in the

case of the Laxmi Cotton Jinning Factory Dholka, District Ahmedabad.

- (15) Order No. VCT/SR.201/7(3) dated 7th April 1975 in the case of Shrimati Aminabibi Mohmedali Kadari of Ahmedabad.
- (16) Order No. VCT/SR/176/7(3) dated 7th April, 1975 in the case of Shri Harjibhai Meghajibhai Patel of Dadusar, District Ahmedabad.

(b) A statement (Hindi and English versions) showing:

- (i) reasons for delay in laying the above orders; and
- (ii) for not laying the Hindi versions thereof.

[Placed in Library See No. LT-9604/75].

(c) A copy each of the following Gujarat Notifications under subsection (2) of section 59 of the Gujarat Slum Areas (Improvement, Clearance and Redevelopment) Act, 1973 read with clause (c) (ii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat—

- (i) Notification No. GH/J/11/75/SCB-1073/A.1 published in Gujarat Government Gazette dated the 22nd March, 1975.
- (ii) The Gujarat Slum Areas (Improvement, Clearance and Redevelopment) Rules, 1975, published in Notification No. GH/J/12/75/SCB-1073-A.1 in Gujarat Government Gazette dated the 27th March, 1975.
- (iii) Notification No. GH/J/18/75/SCA.1578/782/A(i) published in Gujarat Government Gazette dated the 28th March, 1975.

(iv) Notification No. GH/J/14/75/SCA-1575/783/(A)(I) published in Gujarat Government Gazette dated the 28th March 1975.

(d) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi versions of the above Notifications.  
[Placed in Library. See No. LT-9605/75].

ANNUAL REPORT OF INDIAN SCHOOL OF MINES, DHANBAD FOR 1972-73, REPORT OF EXECUTIVE COMMITTEE OF TRUSTEES OF VICTORIA MEMORIAL HALL, CALCUTTA, 1973-74 AND CORRECTION TO NOTIFICATION No. GSR 1275, DATED 30 11 74 UNDER INDIAN MUSEUM ACT, 1910

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAV). I beg to lay on the Table:

(1) A copy of the Annual Report (Hindi and English versions) of the Indian School of Mines, Dhanbad for the year 1972-73.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the above Report.  
[Placed in Library. See No. LT-9606/75]

(3) A copy of the Report (Hindi and English versions) of the Executive Committee of the Trustees of the Victoria Memorial Hall, Calcutta, for the year 1973-74 [Placed in Library See No. LT-9607/75].

(4) A copy of Notification No. G.S.R. 435 (Hindi and English versions) published in Gazette of India dated the 12th April, 1975 containing corrigendum to Notification No. GSR 1275 published in Gazette of India dated the 30th November, 1974, under sub-section (3) of section 15A of the Indian Museum Act, 1910. [Placed in Library. See No. LT-9608/75].

NOTIFICATION, ETC. UNDER CUSTOMS ACT, 1962

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHTAGI). I beg to lay on the Table:

A copy of Notification No. 31-Customs (Hindi and English versions) published in Gazette of India Extraordinary dated the 3rd May, 1975 under section 159m of the Customs Act, 1962 together with an explanatory memorandum. [Placed in Library. See No. LT-9609/75].

#### PUBLIC ACCOUNTS COMMITTEE

HUNDRED AND FORTY-SECOND, HUNDRED AND SIXTY-FIFTH HUNDRED AND SEVENTY-SECOND, HUNDRED AND SEVENTY-THIRD AND, HUNDRED AND SEVENTY-SIXTH REPORTS

SECRETARY-GENERAL I beg to lay on the Table:

The following Reports of the Public Accounts Committee (1974-75) which were presented by Shri Jyotirmoy Bosu, the then Chairman, Public Accounts Committee, to the Speaker on the 30th April, 1975 after the adjournment of the House on that day:

- (1) Hundred and forty-second Report on action taken by Government on the recommendations contained in their Hundred and twentieth Report on paragraphs relating to Financial Results and Earnings of the Railways included in the Report of the Comptroller and Auditor General of India for the year 1971-72, Union Government (Railways).
- (2) Hundred and sixty-fifth Report on action taken by Government on the recommendations contained in their Hundred and twenty-seventh Report on paragraphs 42 and 43 relating to Installation of Computers on Railways included in the